NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No.82/(MAH)/2010 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2017

NAME OF THE PARTIES: Ms. Geetaben Patel

V/s. M/s. Kalpita Builders Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. A JAY KVMARK Practicing

Company Secretary

For Petoteona

<u>ORDER</u>

C.P No. 82/397-398/CLB/MB/MAH/2010

- 1. The Learned Representative of the Petitioner and son of the Petitioner in person are present, however, no body is present from the side of the respondent. Even on the last occasion the respondent remained absent.
- 2. The Learned Representative of the Petitioner has informed that the Advocate of the Respondent has communicated to withdraw their authority and not keen to go on with the matter further.
- 3. Under the circumstance a fresh notice is required to be issued to the respondents. It is directed to the Registry as well as the Petitioner to serve a fresh notice of hearing, now fixed for 20.02.2017.
- 4. In case the respondents shall remain absent then the matter shall be proceeded ex-parte qua the Respondents and to be decided on merits. Adjd. to 20.02.2017.

Sd/-

M. K. SHRAWAT MEMBER (JUDICIAL).

Dated: 24.01.2017.